

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-211 (ND)2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
19.07.2018**

**NAME OF THE COMPANY: M/s M Y Agro Pvt. Ltd. Vs. M/s Amira Pure
Foods Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Counsel for the Petitioner

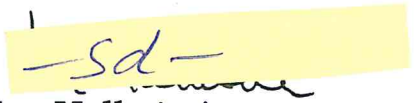
For the Respondent: Mr. Gaurav Mitra, Ms. Ruchin Midha and Mr.
Karthik, Advocates

Mr. Rakesh Kumar, Ms. Preeti Kashyap & Ms.
Chetna Bisht, Advocates for Contemnor No. 11

ORDER

Ld. Counsel for the applicant stated that he received a call from the opposite counsel praying for an adjournment on the grounds that he is unwell.

Adjournment is being prayed for final disposal of the company petition on 13th August, 2018.


**(Ina Malhotra)
Member (J)**